

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Contempt Petition No.83 of 2005.

in

Original Application No.169 of 2004.

Allahabad, this the 26th day of September, 2005.

Hon'ble Mr. A.K. Bhatnagar, J.M.
Hon'ble Mr. D.R. Tiwari, A.M.

Suresh Prasad Yadav,
Son of Late Narain Yadav,
Resident of Mohalla Pili Kothi
Post Office Ganesh Ganj,
District : Mirzapur.

....Applicant.

(By Advocate : Shri Rajeshwar Yadav)

Versus

1. Shri C. K. Jena,
General Manager,
North Central Railway,
Nawab Yusuf Road,
Allahabad.
2. Shri Shri Prakash,
Divisional Railway Manager,
North Central Railway,
Nawab Yusuf Road,
Allahabad.

...Respondents.

(By Advocate : Shri A.K. Gaur)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :


This contempt petition has been filed for punishing the respondents for wilful dis-obedience of the order of this Tribunal dated 2.9.2004 passed in OA No.169/04 by which a direction was issued to the respondents for issuing ^{order} appointment in favour of the applicant on compassionate ground within a period of three months from the date of communication of this order.


.....2.

2. Learned counsel for the respondents submitted that he has filed the counter affidavit in this case on 20.9.2005 regarding the compliance of the order of this Tribunal. Learned counsel for the respondents placed his copy of the counter affidavit for our perusal and inviting our attention on Para-7 of the counter submitted that the applicant has been granted the appointment as office clerk w.e.f. 25.8.2005 and he has also joined the post.

3. We have also gone through Annexure-CA-I and letter dated 25.8.2005 filed alongwith counter affidavit i.e. letter of appointment dated 25.8.2005.

4. Heard counsel for the parties and perused the record, we are satisfied that the order of this Tribunal has been complied with. Learned counsel for the applicant also admitted this fact, therefore, no case of contempt survives. Accordingly, the contempt petition is dismissed. Notices issued to the respondents are hereby discharged.


Member-A


Member-J

RKM/